POST OFFER ADVERTISEMENT TO THE EQUITY SHAREHOLDERS UNDER REGULATION 18 (12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AS AMENDED OF

MIRCH TECHNOLOGIES (INDIA) LIMITED

Registered Office: B-701, 7th Floor, Aurus Chambers, S.S. Amrutwar Marg, Worli, Mumbai, Maharashtra- 400013, India
Corporate Identification Number (CIN): L27290MH1972PLC016127
Tel: 022-24979758, 022-24909003, 9821042687; Email: uvwtskl@gmail.com ; Website: www.mirchtechnologies.com

Open Offer for acquisition of 2,08,000 (Two Lakh Eight Thousand Only) fully paid up equity shares of Rs.10/- each from equity shareholders of Mirch Technologies (India) Limited (hereinafter referred to as "Target Company" or "MIRCH") except parties to Share Purchase Agreement ("SPA") dated 11th March, 2022 by Mr. Pankajkumar Patel (hereinafter referred to as "Acquirer") pursuant to and in accordance with Regulations 3(1) and 4 of the SEBI SAST Regulations, 2011.

This Post Offer Advertisement is being issued by Finshore Management Services Limited (hereinafter referred to as "**Manager to the Offer**"), on behalf of Mr. Pankajkumar Patel ("Acquirer"), in connection with the offer made by the Acquirer, in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 as amended ("**SEBI SAST Regulations**"). The Detailed Public Statement ("**DPS**") with respect to the aforementioned offer was made on 21st March, 2022 in Financial Express, English National Daily (in all editions), Jansatta, Hindi National Daily (in all editions), Mumbai Lakshdeep, Marathi daily (in Mumbai edition) newspapers.

<table>
<tr><td>1</td><td>Name of the Target Company</td><td colspan="4">Mirch Technologies (India) Limited</td></tr>
<tr><td>2</td><td>Name of the Acquirer</td><td colspan="4">Mr. Pankajkumar Patel</td></tr>
<tr><td>3</td><td>Name of the Manager to the Offer</td><td colspan="4">Finshore Management Services Limited</td></tr>
<tr><td>4</td><td>Name of the Registrar to the Offer</td><td colspan="4">Purva Sharegistry (India) Private Limited</td></tr>
<tr><td>5</td><td>Offer Details:</td><td colspan="4"></td></tr>
<tr><td></td><td>a) Date of Opening of the Offer</td><td colspan="4">6th June, 2022 (Monday)</td></tr>
<tr><td></td><td>b) Date of Closure of the Offer</td><td colspan="4">17th June, 2022 (Friday)</td></tr>
<tr><td>6</td><td>Date of Payment of Consideration</td><td colspan="4">29th June, 2022 (Wednesday)</td></tr>
<tr><td>7</td><td>Details of Acquisition</td><td colspan="4"></td></tr>
<tr><th>Sl. No</th><th>Particulars</th><th colspan="2">Proposed in the Offer Document (Letter of Offer)</th><th colspan="2">Actuals</th></tr>
<tr><td>7.1</td><td>Offer Price</td><td colspan="2">Rs. 10/- per Fully paid up equity share</td><td colspan="2">Rs. 10/- per Fully paid up equity share</td></tr>
<tr><td>7.2</td><td>Aggregate number of shares tendered</td><td colspan="2">2,08,000</td><td colspan="2">29,762</td></tr>
<tr><td>7.3</td><td>Aggregate number of shares accepted</td><td colspan="2">2,08,000</td><td colspan="2">29,762</td></tr>
<tr><td>7.4</td><td>Size of the Offer (Number of shares multiplied by offer price per share)</td><td colspan="2">Rs. 20,80,000</td><td colspan="2">Rs. 2,97,620</td></tr>
<tr><td>7.5</td><td>Shareholding of the Acquirer before Agreements/Public Announcement (No. & %)</td><td colspan="2">NIL</td><td colspan="2">NIL</td></tr>
<tr><td>7.6</td><td>Shares Acquired by way of Share Purchase Agreement (SPA)
• Number
• % of Fully Diluted Equity Share Capital</td><td colspan="2">5,66,294
(70.79 %)</td><td colspan="2">5,66,294
(70.79 %)</td></tr>
<tr><td>7.7</td><td>Shares Acquired by way of Open Offer
• Number
• % of Fully Diluted Equity Share Capital</td><td colspan="2">2,08,000
(26.00 %)</td><td colspan="2">29,762
(3.72%)</td></tr>
<tr><td>7.8</td><td>Shares acquired after Detailed Public Statement
• Number of shares acquired
• Price of the shares acquired
• % of the shares acquired</td><td colspan="2">NIL</td><td colspan="2">NIL</td></tr>
<tr><td>7.9</td><td>Post offer shareholding of Acquirer
• Number
• % of Fully Diluted Equity Share Capital</td><td colspan="2">7,74,294
(96.79 %)</td><td colspan="2">5,96,056
(74.51 %)</td></tr>
<tr><td>7.10</td><td>Pre & Post offer shareholding of the Public</td><td>Pre-Offer</td><td>Post-Offer</td><td>Pre-Offer</td><td>Post-Offer</td></tr>
<tr><td></td><td>• Number
• % of Fully Diluted Equity Share Capital</td><td>2,33,706
(29.21 %)</td><td>25,706
(3.21 %)</td><td>2,33,706
(29.21 %)</td><td>2,03,944
(25.49%)</td></tr>
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8. The Acquirer shall accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited and the registered office of the Target Company (Mirch Technologies (India) Limited).

Issued by Manager to the Offer on behalf of the Acquirer

Finshore Management Services Limited,
Anandlok Block A, Room-207,
227, AJC Bose Road, Kolkata-700020
Tel: +91- 033-22895101/9831020743
Website: www.finshoregroup.com
Investor Grievance email id: ramakrishna@finshoregroup.com
Contact Person: Mr. S Ramakrishna Iyengar
SEBI Registration No: INM000012185

Place: Kolkata
Date: 30th June, 2022